

**The Tripura Police Drivers (Recruitment and
Conditions of Service) Rules, 1979**
(Upto 2nd Amendment dt. 01-09-1984)

TRIPURA



GAZETTE

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Published by Authority

Agartala, Saturday, July 14, 1979 A. D.—Asadha 23, 1901 S E.

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PART I.—Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

Government of Tripura
Directorate of Statistics & Evaluation.

No. F. 2(8)/STAT/ESTT/77

Dated, Agartala, the 16th May, 1979.

NOTIFICATION

The Governor is pleased to appoint on promotion Shri Umesh Chandra Saha, Statistical Assistant, Directorate of Statistics & Evaluation, Government of Tripura, temporary on ad-hoc basis for a period of 6 (six) months as Research Officer (Gazetted Class—II) in the scale of Rs. 370-20-550-25-800/- (E. B. after 8th and 15th stages) against the post created vide Government of Tripura, Directorate of Statistics & Evaluation No. F. 6(6)/STAT/62, dated 21. 3. 79 under the Scheme strengthening of Statistical machinery as different level and setting up of District Statistical Organisation with effect from the date of taking over.

His pay etc. will be fixed as per normal rules. His salary is debitable to the Major Head 304—Other General Economic Services, 5—Economic Advice and Statistics 5(1)—Statistical Department, 5(1)(1)—Salary (Plan) for the year 1979-80.

B. B. Deb Roy
Secretary to the

GOVERNMENT OF TRIPURA.
HOME DEPARTMENT.

No. 1(4)-PD/79

Dated, Agartala the 28th June, 1979.

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf the Governor of Tripura is pleased to make the following rules :—

1. SHORT TITLE, COMMENCEMENT AND APPLICATION :—

- (1) These rules may be called the Tripura Police Drivers (Recruitment and conditions of Service) Rules, 1979.
- (2) They shall be deemed to have come into force on and from the first day of March, 1974.
- (3) They shall apply to all the posts of drivers including Despatch Riders in Tripura Police Department excepting the four posts of drivers covered by the Tripura Government Vehicles Drivers' Service Rules, 1979 as notified vide Government of Tripura No. F. 1(7)-TRANS/78 dated 7-3-79.

2. DEFINITIONS :—In this rules unless the context otherwise require.

- (a) "Appointing Authority" means Appointing authority as mentioned in rule 11.
- (b) "Cadre" means cadre constituted under rule—3.
- (c) "Departmental promotion Committee" means the committee constituted under rule 12.
- (d) "Duty Post" in relation to any grade means a permanent or temporary post of that Grade in the Cadre.
- (e) "Fit List" in relation to different grades means fit list prepared in accordance with these rules.
- (f) "Grade" means any of the grades specified in rule-3.
- (g) "IG" means Inspector General of Police, Tripura.
- (h) "Police Department" means Police Department of Government of Tripura.
- (i) "Service" means the Tripura Police Drivers service.
- (j) "State Government" means Government of Tripura.

3. COMPOSITION OF THE CADRE :—

(1) Drivers of all the Wings of Police Department including District Police, Police Training College, Tripura Armed Police Battalions, Special Branch, Police Radio, Enforcement and Criminal Investigation Department shall comprise a single cadre to be administered, subject to overall superintendence and control of the State Government, by the I. G.

(2) There shall be three grades in the service classified as follows :—

<u>GRADE</u>	<u>CLASSIFICATION</u>
Constable Drivers	Class-III Non-Gazetted Non-Ministerial.
Head Constable Drivers	-do-
Selection Grade Head Constable Drivers.	-do-

(3) Allocation of posts of different grades in the cadre to various wings of the Police Department will be such as may be determined by the I.G. by order from time to time.

4. AUTHORISED PERMANENT STRENGTH OF THE CADRE :—

(1) All the 173 existing posts of Drivers in the Police Department shall comprise the authorised permanent strength of the cadre.

(2) The State Government may make temporary/permanent additions to the cadre as found necessary from time to time.

(3) The proportion of the posts in the Grade of Head Constable Drivers and selection Grade Head Constable Drivers shall be 30% of posts of Constable Drivers and 15% of the total posts in the Grades of Constable Drivers and Head Constable Drivers respectively.

5. INITIAL CONSTITUTION.

(1) All the existing Constable Drivers of the Police Department to whom these rules apply shall be arranged in a list in order of seniority to be determined with reference to their respective dates of appointment as drivers.

(2) The Departmental Promotion Committee shall screen the persons included in the above list and prepare a fit list, on the basis of seniority subject to rejection of unfit, for absorption in appropriate Grade of the Service as follows :—

(a) Persons who have completed 13 years of service as Constable Drivers shall be absorbed, subject to availability of posts, as Selection Grade Head Constables Drivers with effect from 1-3-74 or the date on which 13 years service is completed, whichever is later.

(b) Persons mentioned in clause (a) of sub-rule (2) of these rules for whom posts of selection Grade Head Constables are not available and such persons as have completed 10 years service as Constable Drivers shall be absorbed, subject to availability of posts, in the Grade of Head Constable Drivers with effect from 1-3-74 or the date on which they complete 10 years service, whichever is later.

(c) Persons mentioned in clause (b) of Sub-rule (2) of these rules for whom posts of Head Constable Drivers are not available and all the remaining persons in the fit list shall be absorbed in the Grade of Constable Drivers.

6. SENIORITY :— Interse-seniority of the persons appointed on initial constitution to the service shall be determined as per order in which they are included in the fit list prepared by the Departmental promotion committee under rule 5.

EXPLANATIONS :— (1) Constable Drivers who are officiating in higher ranks on executive or any other side, if they so opt, are eligible for absorption in appropriate Grade of the Cadre under these rules as per their position in the list referred to in sub-rule (1) of rule 5, to be determined with reference to the date on which they were appointed as Constable Drivers as if they are still continuing to serve as Constable Drivers.

(2) If 2 or more persons were appointed as Constable Drivers on the same day, their interse position in the list shall be determined with reference to their respective seniority as Constables.

(3) Persons not appointed to the Cadre on its initial constitution will continue to hold the post to which they were appointed regularly. They shall be considered for recruitment to the Grade of Constable Drivers in the Cadre as and when such recruitment is taken up under rule 8.

7. POSTING OF PERSONS IN CADRE :— Every person borne on the Cadre shall, unless he is on leave or otherwise not available for duty, be posted against a post of appropriate Grade included in the Cadre.

EXPLANATION :— IG may transfer a Driver of any grade from one wing to another wing of Police Department as considered necessary by him.

8. RECRUITMENT OF CONSTABLE DRIVERS :— Except as provided in rule 5, the future recruitment to the cadre shall initially be in the Grade of Constable Drivers on transfer from amongst Constable of armed and unarmed branches who fulfil the following conditions, namely :—

(a) have put in at least one year's service from the date of enlistment in the Police Department.

(b) have successfully completed training prescribed for recruit constables ; and

(c) possess a valid licence to drive a medium or heavy motor vehicle as a paid employee.

9. APPOINTMENT OF HEAD CONSTABLE DRIVERS :— Except as provided in rule 5 of these rules, appointment to the Grade of Head Constable Drivers shall be made by promotion from amongst Constable Drivers, who fulfil the following conditions, on the basis of seniority subject to rejection of unfitness namely :—

a) have put in 10 years service as Constable Driver on 1st day of March of the year in which Departmental promotion Committee is convened for these promotions ;

b) possess a valid licence to drive a heavy motor vehicle as a paid employee and

c) have qualified in pre-promotion examination as may be prescribed by IG provided that in suitable cases, IG for reasons to be recorded in writing may exempt a Constable Driver from passing this examination. Number of persons so exempted and promoted at any given time should not exceed 5% of the authorised sanctioned strength of Head Constable Drivers and selection Grade Head Constable Drivers. To be eligible to appear in this examination, a constable Driver should put have put in at least 5 years service

10. APPOINTMENT OF SELECTION GRADE HEAD CONSTABLE DRIVERS :—

Except as provided in rule 5 further appointment to the selection Grade Head Constable drivers shall be by promotion, on the basis of seniority subject to rejection of unfit, from amongst Head Constables who fulfil the following conditions, namely :—

- a) have put in 13 years service as Driver on 1st day of March of the year in which Departmental promotion Committee is convened of which at least 3 years shall be as Head Constable Driver ; and
- b) possess a valid licence to drive a heavy motor vehicle as a paid employee.

11. APPOINTING AUTHORITY :—Assistant Inspector General of Police, Tripura, and in his absence any other officer equivalent in rank and status empowered by the I. G., shall be authority competent to make appointment in relation to all the Grades of the Cadre.

12. CONSTITUTION OF DEPARTMENTAL PROMOTION COMMITTEE :— (1) Departmental Promotion Committee for selection of Constables for appointment as Constable Drivers on transfer basis and preparation of fit lists for promotions to the Grades of Head Constable Drivers and Selection Grade Head Constable Drivers and for confirmation in the Cadre shall consist of ;

- i) Deputy Inspector-General (Armed Police and Training)
- ii) One Officer of the rank of Superintendent of Police to be nominated by IG, (iii) Assistant Engineer (Motor Transport) of Police Department or one Officer of equivalent rank and similar trade of Public Works Department, Tripura or Tripura Road Transport Corporation to be nominated by IG in consultation with Chief Engineer or General Manager, TRTC as the case may be and (iv) Deputy Director, Tribal Welfare Department or an officer of equivalent rank as nominated by Director, Tribal Welfare.

(2) Departmental Promotion Committee shall meet as and when required by IG to prepare fit lists of appointments, promotions and confirmations to different grades of the cadre.

13. CONFIRMATION IN CADRE :— (1) All appointments/promotions to the cadre shall initially be from the fit list, to be prepared by the Departmental promotion Committee in temporary/officiating basis, as the case may be, depending on the availability of permanent posts and subject to the provisions of sub-rule (2) or rule 12, persons in the cadre may be confirmed by taking temporary/officiating service put in by them towards completion of period of probation as applicable.

(3) Period of probation for every grade of the Cadre shall be 2 years which may, for reasons to be recorded, be extended by appointing authority in the case of any person or group of persons.

(4) Confirmation shall be in appropriate Grade of the Cadre and not against any specific post in that grade.

14. SCALE OF PAY :— (1) Scales of pay attached to three Grades of the Cadre will be as follows :—

GRADE	SCALE OF PAY
Constable Drivers	Rs. 205-5-260-6-290/- with special pay @ Rs. 20 per month.
Head Constable Drivers	Rs. 220-8-360/- (EB after 8th and 15th stages) with special pay @ Rs. 20/- per month.
Selection Grade Head Constable Drivers.	Rs. 240-8-320-10-440/- (EB after 8th and 15th stages) with special pay @ Rs. 20/- per month.

EXPLANATION :— (1) Personnel of all the grades of the Cadre will continue to draw House Rent Allowance and Station Allowance as admissible to personnel of corresponding ranks in Armed Branch of the State Police. For this purpose, Selection Grade Head Constable Drivers will be considered analogous in ranks to Assistant Sub Inspector of Armed Branch of the State Police.

(2) The pay, increments and other allowances of Drivers in different Grades shall be regulated in accordance with the Fundamental Rules or other similar Rules as are applicable to the State Government employees of

15. APPLICATION OF POLICE ACT ETC.

- (1) All members of the Cadre shall be regulated under the provisions of the Police Act, 1861.
- (2) All the provisions of Police Regulations Bengal as adopted in the State of Tripura and other rules and regulations applicable to personnel or analogous ranks in Armed Branch of Tripura Police, as are not inconsistent with these rules, shall also apply to all the members of the Cadre.

16. UNIFORM :—(1) Constable Drivers shall wear same uniform and other items of kit as are prescribed for Constables of Armed Branch of Tripura Police excepting ankle boots in lieu of which they shall be provided black shoes.

- (2) Head Constable Drivers shall wear same uniform and other items of kit as are prescribed for Head Constables of Armed Branch of Tripura police excepting ankle boots in lieu of which they shall be provided black shoes.
- (3) Selection Grade Head Constable Drivers will wear same uniform and other items of kit as are prescribed for Head constable Drivers. In addition, they will sketch one circular piece (diameter 2 cm) of red cloth in centre of sleeve 2 cm. above in chevron.
- (4) IG will determine by order the wings of Police Department in which the Drivers posted need not wear uniform normally.
- (5) IG may by order in writing make adoption/alterations/modifications in items of uniform and kit of the Drivers to make the same more functional.

17. REGULATIONS :—The State Government may give directions not inconsistent with these rules, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules.

18. POWER TO REMOVE DIFFICULTIES :— If any difficulty arises in giving effect to the provisions of these rules, the State Government may by order do anything (not inconsistent with the provisions of these rules), which appears to it to be necessary for the purpose of removing the difficulty.

19. POWER TO RELAX :— Where the State Government is of the opinion that it is necessary or expedient so to do, it may, for reasons to be recorded in writing relax any of the provisions of these rules with respect to any class or category of persons or posts.

20. INTERPRETATION :— If any question arises as to interpretation of these rules the same shall be decided by the State Government.

21. RESERVATION ETC :— Nothing in these rules shall affect reservations and other concessions required to be provided for scheduled castes and Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government/State Government from time to time in this regard.

By order of the Governor

S. N. Gupta

Under Secretary to the Government of
Tripura.

Government of Tripura
Department of Labour

No. F. 86(13)/LAB/IDA/77

Dated, Agartala, the 26th June, 1979.

NOTIFICATION

In partial modification of this Department Notification No. F. 2(5)/LAB/63 dated 2. 3. 1967, the State Government hereby appoints Shri M. K. Sinha, Chief Labour Officer, Government of Tripura as "Conciliation Officer" for the purpose of the said Act with effect from 28. 5. 1979.

K. C. Sinha

Deputy Secretary,
Government of Tripura.

Government of Tripura
Home Department

No. F. 1(4)-PD/79

Dated, Agartala, the 14th August, 1984.

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following rules to amend the Tripura Police Driver (Recruitment and conditions of Service) Rules, 1979 namely :—

1. These rules may be called the Tripura Police Drivers (Recruitment and conditions of Service) (Second Amendment) Rules, 1984.
2. They shall come into force on and from the date of their publication in the official gazette.
3. For rule 9 of the Tripura Police Drivers (Recruitment and condition of Service) Rules, 1979, the following shall be substituted namely :—

“9 APPOINTMENT OF HEAD CONSTABLE DRIVERS : Except as provided in Rule 5 of these rules, appointment to the grade of Head constable Drivers shall be made by promotion from amongst constable Drivers, who fulfil the following condition on the basis of seniority subject to rejection of unfits, Namely :—

- (a) have put in 10 year service as constable Drivers on 1st day of March of the year in which Departmental promotion committee is convened for these promotion ;
- (b) possess a valid licence to Drive a heavy vehicle as a paid employee.

By order of the Governor,

P. C. Sharma

Deputy Secretary to the
Govt. of Tripura.